

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
(IB)-862(PB)/2022
IA/1380/2023

IN THE MATTER OF:

State Bank of India

Vs.

Jamna Devi Dhingra

....Applicant

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 13.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Vibhor Mathur, Mr. Arun Pratap, Mr. Salil,
Ms. Lipika Sharma, Advs.
For the Respondent : Mr. Amit Dhall, Adv.
For the RP : Mr. Chanchal Dua (in Person)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and sought time to file valid AFA of the proposed IRP. In view of this, list the matter on **13.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)